ITEM NO.5 COURT NO.2 SECTION X

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.1053/2020

PRASHANT BHUSHAN

Petitioner(s)

**VERSUS** 

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION; and, IA No.91666/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT)

WITH

W.P.(Crl.) No.243/2020 (X) (FOR ADMISSION)

W.P.(Crl.) No. 244/2020 (X) (FOR ADMISSION)

W.P.(C) No. 1377/2020 (X)

(IA No.64425/2021 – FOR EARLY HEARING; and, IA No.64427/2021 – FOR EXEMPTION FROM FILING AFFIDAVIT)

MA No.743/2022 in MA No.535/2022 in MA No.2020/2021 in MA No.1585/2021 in MA No.1254/2021 in MA No.1073/2021 in MA No.617/2021 in MA No.2200/2020 in MA No.1435/2020 in SMC(Crl) No.2/2019 (XVII)

(FOR ADMISSION and IA No.56253/2022-EXTENSION OF TIME)

Date: 17-05-2022 These petitions were called on for hearing today.

## CORAM:

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE S. RAVINDRA BHAT HON'BLE MR. JUSTICE SUDHANSHU DHULIA

## Counsel for the Parties:

Mr. Sidharth Luthra, Sr. Adv./Amicus Curiae

Mr. Nitin Saluja, Adv.

Mr. Sheezan Hashmi, Av.

Dr. Rajeev Dhawan, Sr. Adv.

Mr. Kamini Jaiswal, AOR

Ms. Neha Rathi, Adv.

Mr. Rahul Gupta, Adv.

Ms. Alice Raj, Adv.

Ms. Cheryl D'Souza, Adv.

Mr. Vijay Kurle, Adv.

Mr. Ishwar Lal Agarwal, Adv.

Mr. Prem Sunder Jha, AOR

Mr. Pritam Bishwas, Adv.

Mr. Anant Misra, Adv.

Ms. Deepika Jaiswal, Adv.

Ms. Dipali N. Ojha, Adv.

Mr. Nilesh C. Ojha, Adv.

Mr. Prem Sunder Jha, AOR

Mr. Pritam Bishwas, Adv.

Mr. Sanchit Garga, AOR

Mr. Ishwar Lal Agarwal, Adv.

Ms. Dipali Ojha, Adv.

Mr. Abhishek Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R

## Writ Petition (Civil) No.1053/2020

Pursuant to certain apprehensions expressed on the last occasion, affidavit has been filed by the petitioner which is taken on record. Since no reservation or objections have been expressed in the affidavit, we proceed to hear the matter.

Heard Dr. Rajeev Dhawan, learned Senior Advocate for the petitioner.

Issue notice, returnable on 27.09.2022.

Dasti service, in addition, is permitted.

Since on the earlier occasion, learned Attorney General for India had assisted the Court, considering the facts and circumstances on record, we issue notice to the learned Attorney General for India to assist the Court in final disposal of the matter.

Dr. Dhawan has assured us that a compilation of the relevant judgments on the point shall be filed before the next date of hearing.

<u>W.P.(Crl.) No.243/2020; W.P.(Crl.) No. 244/2020; and, W.P.(C)</u> No.1377/2020

List these matters alongwith Writ Petition (Civil) No.1053 of 2020 on 27.09.2022.

MA No.743/2022 in MA No.535/2022 in MA No.2020/2021 in MA No.1585/2021 in MA No.1254/2021 in MA No.1073/2021 in MA No.617/2021 in MA No.2200/2020 in MA No.1435/2020 in SMC(Crl) No.2/2019

The application seeking extension of time to surrender is accepted and for the moment, the time to surrender is extended till 15.10.2022.

(MUKESH NASA) COURT MASTER (ANJU KAPOOR) BRANCH OFFICER